

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

227. C.P. (IB)/818(MB)2023

**IN THE MATTER OF**

Advanced Computers And Mobiles India private Limited ... Petitioner

Vs

Anil Thakurdas Kursija

...Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 11.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv Rita Yadav (VC)

For the Respondent:

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**ORDER**

Learned counsel for the Petitioner prays for a short adjournment so as to satisfy the Court about the authenticity of the deed of guarantee placed on record as Annexure No.-C which is neither signed on all pages by the Respondent nor the same has been notarized or on stamp papers and on the same and there is no signature of the witness as well. In view of the same adjourned to **29.08.2024**.

SD/-  
MADHU SINHA  
Member(Technical)  
/Anmol/

SD/-  
REETA KOHLI  
Member(Judicial)